

**HIGH COURT OF MADHYA PRADESH :INDORE BENCH**

**M.C.C. No.889/2020**  
**(Smt. Seema Vs. Imran & Ors.)**

**Indore dated :20.03.2020**

Shri D.S. Patel, learned counsel for the applicant.

Heard learned counsel for the applicant on I.A. No.2200/2020 that is an application for condonation of delay as well as on merits.

On due consideration, I.A. No.2200/2020 is allowed. Delay in filing the application is hereby condoned.

This MCC is filed for restoration of M.A. No.5186/2019 which was dismissed due to non-compliance of peremptory order.

Counsel for the applicant undertakes to comply with the aforesaid order, if the same is not complied with.

For the reason assigned in the application and subject to the undertaking given by the counsel for the applicant for compliance of the aforesaid order, the MCC is allowed. M.A. No.5186/2019 is restored to its original number. The applicant will not claim any interest during the said period.

With the aforesaid, MCC stands disposed of.

A copy of this order be placed in the record of M.A. No.5186/2019.

**(Ms. Vandana Kasrekar)**  
**Judge**

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